

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 1171/2000

New Delhi this the 29th day of June, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Shankarlal S/O Mehar Chand,
R/O 9/81, Sector-III,
Rajinder Nagar, Sahibabad,
Ghaziabad (UP). ... Applicant

(By Shri N.a. Sebastian, Advocate)

-Versus-

1. Secretary-cum-Director,
Directorate of Technical Education,
Muni Maya Ram Marg,
Kasturba Polytechnic for Women,
New Delhi-110 034.
2. Secretary,
Department of Education,
Ministry of Human Resources Development,
Nirman Bhawan,
New Delhi-110011. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

All that is claimed in the present O.A. is that whereas applicant has made his representations copies whereof are annexed as Annexures-D, E and F, no orders thereon have so far been passed. A prayer is accordingly made for issuance of a direction to dispose of the said representations expeditiously. We find that the prayer made is just and fair and deserves to be granted. We order accordingly, The representations be disposed of within a period of two months from the date of service of this order.

2. Present O.A. is disposed of with the aforesaid directions.

V. K. Majotra
(V. K. Majotra)
Member (A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/as/